

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)
(Special Bench)

Item No. 6

IA(I.B.C.)/950(CH)2023
IA(I.B.C.)/343(CH)2022
(for reference only)
In
CP (IB) No. 20(CH)2019
(Admitted)

IN THE MATTER OF:

Bank of India

...Petitioner-Financial Creditor

Versus

Little Bee International Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 19.03.2024

As the Hon'ble Member (J) is on leave, therefore, the matter is adjourned to 04.04.2024.

Sd/-
Court Officer